

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

STARRED QUESTION NO:308
ANSWERED ON:23.12.2003
GUIDELINES REGARDING NEW CONSTRUCTIONS
UMMAREDDY VENKATESWARLU

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether there are guidelines that all new construction under the aegis of the Government must be environmentally friendly and also energy-saving with rainwater-catchment facilities;
- (b) if so, the details of latest guidelines issued by the Union Government in this regard;
- (c) whether it is a fact that such guidelines are not being implemented by the CPWD and other agencies; and
- (d) if so, the steps taken to ensure the proper compliance of such guidelines?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)to(d): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.F308 23.12.2003 REGARDING GUIDELINES REGARDING NEW CONSTRUCTIONS.

(a)&(b): By Notification dated 28.7.2001 the Central Government in the Ministry of Urban Development & Poverty Alleviation has made it mandatory to provide for water harvesting through storing of water run-off, including rain water, in all new buildings on plots of 100 square meters and above in Delhi. The Central Government in the Ministry of Environment & Forests has also issued a draft notification dated 27.10.2003, inviting objections to proposed amendment to the Environmental Impact Assessment Notification, 1994, bringing activities related to new construction projects/industrial estates, including new townships, industrial townships, etc., under the purview of the said Notification of 1994. The energy conservation building codes envisaged under the Energy Conservation Act, 2001 are yet to be prescribed by the Central Government in the Ministry of Power.

(c): While designing Government buildings, the Central Public Works Department takes the existing mandatory guidelines into consideration.

(d): Not applicable in view of (c) above.